

Ref: Docket No. 23/GT/2011

Date: 4.11.2011

To

Executive Director (Commercial),  
NHPC Office Complex, Sector-33,  
Faridabad,  
Haryana-121003.

Subject: Docket No: 23/GT/2011-Approval of generation tariff of Chutak HE Project (4 x 11= 44 MW) for the period from 01.09.2011 to 31.03.2014.

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that information on the following is required to be filed on affidavit, with advance copy to the respondents/ beneficiaries, on or before 21.11.2011:

- (i) Clarification as to the actual date of commercial operation of the project.
- (ii) Details of actual cost of the project as on actual date of commercial operation.
- (iii) Proper justification, as regards the revised capital expenditure approved by competent authority on account of cost overrun.
- (iv) Audited financial statement as on date of commercial operation.
- (v) Auditor certificate regarding details of capital cost, fixed assets, interest during construction, finance charges etc.
- (vi) Detailed calculation of interest during construction, finance charges and foreign exchange rate variation (FERV), if any, as on date of commercial operation.
- (vii) All forms duly audited.
- (viii) Clarification of "Fresh Borrowing Loan" along with all the details.
- (ix) Document with respect to GOI loan and fresh borrowing.
- (x) Rate of Interest as on date of commercial operation in respect of PFC loan, GOI loan and fresh borrowing.

(xi) Date-wise disbursement of equity.

(xii) Soft copy of all the calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-

(Ritu Randeva)  
Asstt. Chief (Legal)